

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 276/MP/2024
along with IA Nos. 99/2024 & 100/2024

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoices raised by Respondent No. 1 on the Petitioner for being void, illegal, and non-est, and seeking appropriate directions against Respondent No. 1 to withdraw the invoices uploaded on the PRAAPTI portal and restraining it from issuing or uploading any further invoices on the said portal and from taking any coercive actions in furtherance of such invoices, including by way of seeking regulation of open access under the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022.

Petitioner : MSEDCL

Respondents : RGPPL and 2 others

Date of Hearing : **9.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, MSEDCL
Shri Vishal Binod, Advocate, MSEDCL
Shri Aditya Dubey, Advocate, MSEDCL
Shri Ramji Srinivasan, Senior Advocate, RGPPL
Ms. Swapna Seshadri, Advocate, RGPPL
Shri Anand K. Ganesan, Advocate, RGPPL
Ms. Ritu Apurva, Advocate, RGPPL
Shri Karthikeyan Murugan, Advocate, RGPPL
Ms. Namrata Saraogi, Advocate, RGPPL
Shri Arjun Bhatia, Advocate, RGPPL

Record of Proceedings

During the hearing, learned Senior counsel for the Petitioner pointed out that while IA No. 99/2024 has been filed seeking to amend the petition, IA No. 100/2024 has been filed seeking interim reliefs. He, however, submitted that since replies have been filed by the Respondent RGPPL in these IAs, the Petitioner may be granted two weeks' time to file its rejoinder to the same.

2. The learned Senior counsel for the Respondent RGPPL did not oppose the request of the Petitioner to file its rejoinder but pointed out that the reliefs sought in the IAs were not maintainable, being consequential in nature, which may arise after a decision in the main petition. He accordingly prayed that the Commission may dispose of the main petition after hearing the parties.



3. The Commission, after hearing the learned Senior counsels for both the parties, permitted the Petitioner to file its rejoinder in the said IAs on or before **3.1.2025**.
4. The Petition, along with IAs, will be listed for hearing at **2:30 PM on 16.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

